should compulsorily be accorded to the unions that have been registered.

SHRI B. RATH: Is it not a fact that the Industrial Disputes Act makes provision for the recognition of trade unions, that if it is a registered union and also satisfies certain conditions as laid down, then it must be recognised?

SHRI SATISH CHANDRA: No, Sir. There is no such monetary provision in force.

 $M_{R.}$ CHAIRMAN: The questions are over.

WRITTEN ANSWERS TO QUES-TIONS

Theft of a Harvard Aircraft from Jodhpur

185. SHRI M. VALIULLA: Will the Minister for DEFENCE be pleased to state:

(a) what are the names of the two Cadets who stole a Harvard Aircraft from Jodhpur and flew to a foreign country;

(b) whether the aircraft was sold by them in that country; if so the price at which it was sold; and

(c) whether the Cadets were prosecuted; and if so, what was the result of the prosecution?

THE MINISTER FOR DEFENCE ORGANIZATION (SHRI MAHAVIR TYAGI): (a) Flt. Cdt. M. Z. Phillips and Flt. Cdt. K. N. Mehra.

(b) The aircraft was not sold but was delivered back to India.

(c) The Cadets were tried by a Criminal Court and sentenced to 18 months' simple imprisonment and a fine of Rs. 750 each.

STRIKES IN ORDNANCE FACTORIES

186. SHRI M. VALIULLA: Will the Minister for DEFENCE be pleased to state:

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(a) the number of strikes of labourers in ordnance factories in India during 1953;

(b) the number of labourers who took part in these strikes; and

(c) the number of ordnance factories working on 1-1-1954 and the number of labourers employed in each of them?

THE DEPUTY MINISTER FOR DEFENCE (SHRI SATISH CHANDRA): (a) Seven.

(b) 3,031, 3,159, 4.965, 39,941, 3,044, 82 and 4,255, respectively.

(c) The number of ordnance factories working on 1st January 1954 was 20.

A statement is laid on the Table of the Council showing the number of workers employed in each ordnance factory. [See Appendix VII, Annexure No. 121.]

FINANCE ACCOUNTS OF STATES

187. DR. R. P. DUBE: Will the Minister for FINANCE be pleased to state:

(a) the names of Part A and Part B States whose Finance Accounts for 1950-51 and Audit Report thereon have not so far been issued by the Audit Department; and

(b) the names of Part A and Part B States whose Finance Accounts for the years prior to 1950-51 are overdue for issue by the Audit Department?

THE DEPUTY MINISTER FOR FIN-ANCE (SHRI M. C. SHAH): (a) Part A States: (i) Punjab; and (ii) Bombay.

Part B States: (i) Hyderabad; (ii) Madhya Bharat; (iii) PEPSU; and (iv) Saurashtra.

(b) The Comptroller and Auditor-General became responsible for the Accounts of Part B States only from 1st April 1950 (13th April 1950 in case of PEPSU). As regards Part A States, only Punjab Finance Accounts have not been submitted.